

**Goa Non-Biodegradable Garbage (Control) (Amendment)
Act, 2000**

28 of 2000

[25 September 2000]

CONTENTS

1. Short Title And Commencement
2. Amendment Of Section 7

**Goa Non-Biodegradable Garbage (Control) (Amendment)
Act, 2000**

28 of 2000

[25 September 2000]

AN ACT to amend the Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act No. 5 of 1997). Be it enacted by the Legislative Assembly of Goa in the Fifty first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Goa Non-Biodegradable Garbage (Control) (Amendment) Act, 2000.
- (2) It shall come into force at once.

2. Amendment Of Section 7 :-

In section 7 of the Goa Non Biodegradable Garbage (Control) Act, 1996 (Goa Act No. 5 of 1997), after clause (h), the following clause shall be inserted, namely:-

"(i) levy a cess at such rates as may be determined by the Government from time to time, by notification in the Official Gazette but not exceeding Rs. 2/- per item marketed on non biodegradable packaging material including bottles and containers, which shall be utilized for segregation, collection, safe disposal and re-cycling of non-biodegradable waste material and also to promote the sale and use of biodegradable packaging material, bags and

containers.".